

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.503/94

Date of Order: 27.4.1994

BETWEEN :

Pitta Ramana

.. Applicant.

A N D

1. The Sub-Divisional Officer,  
Telecom, Narsipatnam.  
Visakhapatnam District.
2. The Divisional Engineer,  
Telecom, Anakapalli,  
Visakhapatnam District.
3. The Director General, Telecom,  
Sanchar Bhavan, New Delhi - 110 001.

.. Respondents.

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Counsel for the Applicant

.. Mr. M.A.V.S.Bhagawan

Counsel for the Respondents

.. Mr. N.V.Raghava Reddy

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CORAM :

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Copy to:-

1. The Sub Divisional Officer, Telecom, Narsipatnam, Visakhapatnam District.
2. The Divisional Engineer, Telecom, Ankapalli, Visakhapatnam District.
3. The Director General, Telecom, Sanchay Bhawan, New Delhi-001.
4. One copy to Sri. M. A. Y. S. Phagunam.
5. One copy to Sri. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Ram/-

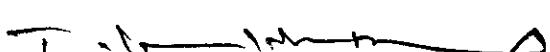
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Order of the Division Bench delivered by  
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The applicant was initially engaged as a Casual Mazdoor under the respondents at Narsipatnam for a period of 2 years and 6 months. He worked for 240 days with 15 days breaks till 31.12.1993 when his services were disengaged by means of an oral order. During the period from May 1991 to May 1992, the applicant had worked for more than 240 days. Consequently his prayer is that he should be re-engaged as a casual mazdoor with consequential benefits.

We find that the applicant had submitted a representation to the Telecom Divisional Engineer, Anakapalli requesting for reengagement. The representation is yet to be disposed of.

3. In view of the above we dispose of the application at the admission stage itself with a direction to the respondents to consider the representation of the applicant as also the fact that he had worked for more than 240 days from May 1991 to May 1992. The representation shall be disposed of within a period of 2 months from the date of communication of this order. No order as to costs.

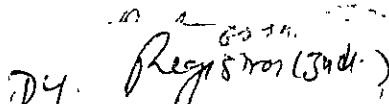
  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

  
(A.B.GORTHI)  
Member (Admn.)

Dated: 27th April, 1994

(Dictated in Open Court )

sd

dy.   
Registrar (Judl.)

contd... 3)

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O.A.503/94

TYPED BY *SJS*

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (AD.)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL.)

AND

THE HON'BLE MR. R. RANGARAJAN : M (ADMN.)

Dated: 27/4/1994

ORDER/JUDGMENT

O.A./R.A./C.A./No.

in

O.A. No.

503/94

T.A. No.

(w.p.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered ~~Central Administrative Tribunal~~  
DESPATCH  
No order as to costs.

21 JUN 1994

HYDERABAD BENCH